Central Administrative Tribunal Principal Bench

CP No.687/2018 in OA No.579/2018

New Delhi, this the 11th day of March, 2019

Hon'ble Sh. Justice L. Narasimha Reddy, Chairman Hon'ble Sh. Mohd. Jamshed, Member (A)

Divyanshu Patel S/o Dr. Awadhesh Pratap Verma, Korambey House Opposite Head Post Office Hazaribagh, Jharkhan-825301.

...Applicant

(By Advocate: Shri Vikram Hegde)

Versus

Dr. C. Chandramouli
Ministry of Personnel, Public Grievances
And Pensions, Department of Personnel
And Training, Lok Nayak Bhawan
Khan Market, New Delhi-110003
Presented by its Under Secretary.

...Respondent

(By Advocate: Ms. Harvinder Oberoi)

ORDER (ORAL)

Justice L. Narasimha Reddy:-

The applicant filed OA No.579/2018 in the context of allocation in the All India Service. According to him, he was denied the reservation in the allocation in the IAS, though he belongs to OBC category, on the ground that he is in the creamy layer. The OA was allowed on

- 25.07.2018 taking the view that the applicant does not belong to creamy layer and a direction was issued for allocation to IAS.
- 2. This contempt case is filed alleging that the respondent did not implement the Order of this Tribunal.
- 3. Heard the learned counsel for the applicant Shri vikram Hegde and Ms. Harvinder Oberoi, learned counsel for the respondent.
- 4. The respondents carried the matter to the Hon'ble High Court by filing a writ petition. Once the matter assumed finality, they passed an order dated 08.03.2019 allocating the applicant to IAS. With this the grievance of the applicant stands redressed.
- 5. It is no doubt true that in the Order passed in the OA, a direction was issued for extending the consequential benefits also, to the applicant. As of now, the applicant is put into a foundation course which is subsequent to the one, that was undergone by his batch mates. The question of extending further benefits to the applicant would depend upon his

successful completion of the foundation course and the provisions of law, that govern the situation. It is too early to say anything at this stage.

6. We are of the view that the respondents did not commit any contempt of court. It is accordingly closed. There shall be no order as to costs.

Member(A)

(Mohd. Jamshed) (Justice L. Narasimha Reddy) Chairman

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